

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

NOTIFICATION

Dated, Shillong 24th November, 2015

NO.HCM.II/109/2015/3691 The Syllabus Details appended herein below is the Syllabus Details for the post of Grade-II, Meghalaya Judicial Service, notified vide this Registry's Advertisement No.HCM. II/109/2015/ 1819 dated 30th June 2015, is hereby notified for information of all concerned.

**GRADE-II
JUDICIAL OFFICER'S EXAMINATION
MEGHALAYA JUDICIAL SERVICE
SYLLABUS**

(1) The Written examination shall be of 3(three) papers of 150 marks each comprising questions on the following subjects:-

Sl. No.	Paper	Marks
1.	Paper-I: General Awareness and English Language (a) A short Essay of about 300 words [40 marks] (b) Précis writing consisting of about 150 words [30 marks] (c) Judgment writing [30 marks] (d) General Aptitude Test of about 50 multiple choice questions [50 marks]	150 marks
2.	Paper-II: Procedural Law- Civil and Criminal (a) The Code of Civil Procedure, 1908. (b) The Code of Criminal Procedure, 1973. (c) The Indian Evidence Act, 1872. (d) The Limitation Act, 1963. (e) The Court Fees (Meghalaya) Amendment Acts. (f) The Indian Stamps (Meghalaya) Amendments Acts.	150 marks
3.	Paper-III: Substantive Law (a) The Indian Penal Code, 1860. (b) The Juvenile Justice (Care and Protection) Act, 2000. (c) The Specific Relief Act, 1963. (d) The Negotiable Instruments Act, 1881. (e) The Transfer of Property Act, 1882. (f) Law of Torts (g) Jurisprudence and Constitution of India.	150 marks
4.	Total	450 marks

- (2) Duration of the written examination shall be of **3(three) hours** for each paper.
- (3) Appearing in each Paper will be compulsory.
- (4) There shall be Personal Interview Test of **50 marks**.
- (5) All candidates who obtain **60(sixty) percent** or more marks in the written examination shall be eligible for Personal Interview. Provided that Scheduled Caste/Scheduled Tribe/OBC candidates who obtain **50 (fifty) percent** or more marks in the written examination shall be eligible for the Personal Interview.
- (6) Selection of candidates shall be made on the basis of marks obtained in the written examination and Personal Interview.
- The object of the Personal Interview is to assess the suitability of the candidate for the cadre by judging the mental alertness, knowledge of law, clear and logical exposition, balance of judgment, skills, attitude, ethics, power of assimilation, power of communication, character and intellectual depth and the like of the candidate.
- (7) All necessary steps not provided for in these foregoing Rules for recruitment shall be decided by the High Court.



REGISTRAR GENERAL